

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dt. 22.6.2001

The CAT Bar Association Secretary in a resolution seconding the resolution of High Court Bar Association and resolve to abstain from the court work.

In view of this adjourn to 6.7.2001.

[Signature]
22/6/2001
REGISTRAR

Consider not filed
Registrar

[Signature]
5/7/01

6-7-2001.

Ld. ASC prays for time on behalf of the ASC to file counter. Heard. time granted till 30-7-2001 for counter.

[Signature]
6/7/2001
REGISTRAR

Counter not filed.
[Signature]
27/7
Registrar

05. 24. 12. 01

At request further four weeks time is allowed to file counter rejoinder. Adjoined to 28.01.02.

[Signature]
vice-chairman
28/1
Member (J).

06. 28. 01. 02.

Four weeks more time is allowed to file rejoinder. adjourned to 04.03.02

[Signature]
vice-chairman.
28/1
Member (J)

07. 4. 3. 2002

None appears for the applicant. This case has not yet been admitted. Counter has already been filed by the Respondents wayback in October, 2001. Perused the O.A. Heard Shri A.K Bose, Sr. Standing Counsel for the Respondents who took me through the issues involved in this case as also ⁱⁿ the counter. It is the case of the respondents, as stated by Shri Bose, that all the reliefs have already been granted to the applicant save/except the interest as claimed in the O.A. In the facts and circumstances involved in the instant case, no interest is payable under the law or otherwise to the

[Signature]

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30-7-2001.

Parties are absent on call.
No steps taken to file counter
put up before the Bench for
further orders.

[Signature]
30/7/2001
REGISTRAR

Counter not
filed.
For further
orders.
~~Patra~~ Bench
20/8

counter filed.
for further
orders.
~~P~~ Bench
5/10

Rejoinder not
filed.
~~P~~ Bench
12/11

Rejoinder not
filed.
~~P~~ Bench
22/12

applicant. The O.A. is accordingly dismissed.
No costs.

[Signature]
04.03.2002
MEMBER (JUDICIAL)